

**Corrigendum to the Public Announcement (PA) made on
Tuesday, September 30, 2008 to the Equity Shareholders of**

SHAKTIMAN CONSTRUCTIONS LIMITED (SCL)

(FORMERLY "SHAKTIMAN MERCANTILE COMPANY LIMITED")

Regd. Office: 303, Rajendra Chambers, 19, Nanabhai Lane, Fort, Mumbai 400 001
Tel. No. (022) 2287 6181-84 Fax (022) 2287 6185, E-mail: sclmumbai@yahoo.com

Corporate Office: 1st Floor, Z Block, APMC Complex, Grain Market, Sector -19D,
Vashi, Navi Mumbai 400 705 (Tel. No. (022)40354035

**Attention of Shareholders is invited to the Public Announcement made on Tuesday, September 30, 2008.
The following additional information/changes may, please, be noted and acted accordingly.**

Information about Acquirers and Persons Acting in Concert with them

The following additional/updated information may please be noted: As per Certificates, both dated 10-10-2008, from Shri. Ashok Dhariwal, Chartered Accountant (Membership No. 37086) Proprietor, Lunkad & Dhariwal, Chartered Accountants, 68, Krishna Niwas, 5th Floor, 496, Kalbadevi Road, Mumbai 400 002 (Tel No. (022) 22090259, E Mail Id: dhariwalmehtha@gmail.com) the Net Worth as on 31-03-2008 of Shri. Ashok Bhanwarlal Chhajera is Rs. 1130.52 Lacs & of Smt. Sangeeta Ashok Chhajera Rs. 411.25 Lacs.

Information about the Target Company: The first line in Clause 4.1. of the Public Announcement may be read as "SCL was originally incorporated on 26th March 1983, at Mumbai, Maharashtra State, under the Companies Act, 1956 in the name and style "Shaktiman Mercantile Company Limited.".

Other Terms of the Offer

Clause 9.5 of the Public Announcement may be read as: "Accidental omission to despatch the Letter of Offer to any person will not invalidate the Offer in any way. In case of non-receipt of the letter of Offer, the eligible person(s), holding Equity Shares of SCL in physical form, may send his/her/their consent on plain paper stating the name, address, number of Shares held, distinctive numbers, certificate numbers and the number of Equity Shares Offered along with the Share certificates, duly signed transfer forms and other required documents (as the case may be) such as (a) certified copy of the Memorandum & Articles of Association and copy of the Board Resolution authorizing the signatory in case of body corporates/limited companies, (b) the Share Transfer Deed(s) and the acknowledgement of the lodgment with, or receipt issued by SCL/its transfer agents for the Share Certificate(s) lodged in case where Share Certificate(s) and Transfer Deeds are lodged with SCL/its Share Transfer Agent for transfer and have not been received back and (c) a certified copy of the Power of Attorney where the Transfer Deeds are signed by a constituted Attorney to the Registrar to the Offer before the closure of the Offer."

Clause 9.6 of the Public Announcement may be read as: "Persons who hold Equity Shares of SCL but who are not registered as Shareholders on the Specified Date are also eligible to participate in the Offer. All such persons should send their applications in writing to the Registrar to the Offer along with necessary proof of ownership, Original Share Certificates, Valid Share Transfer Forms received from the market with the details of the transferee left blank & Form of Acceptance cum Acknowledgement. All eligible Shareholders, including unregistered Shareholders have the option of applying in plain paper and they shall furnish the details listed in Clause 9.5 above"

ISSUED BY MANAGER TO THE OFFER

**FEDEX
SECURITIES
LIMITED**



FEDEX SECURITIES LIMITED

SEBI Regn. No. INM 000010163

3rd Floor, Jay Chambers, Service Road,

Adj. Western Express Highway, Vile Parle (East), Mumbai 400 057

Tel. Nos. (022) 26136460 /61, Fax No. (022) 2618 6966,

E-Mail ID: fedex@vsnl.com

Contact Person: Shri. R. Ramakrishnan

On behalf of the Acquirers

Shri. Ashok Bhanwarlal Chhajera & Smt. Sangeeta Ashok Chhajera

Place : Mumbai

Date : November 5, 2008